

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH  
CHENNAI**

**Original Application No. 159 OF 2021 (SZ)**

**IN THE MATTER OF:**

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

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**Place: Chennai  
Date : 27.08.2021**



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**DEPONENT**  
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**STATUS REPORT BEFORE THE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**IN**

**O.A. NO 159 OF 2021 (SZ)**

## **Central Pollution Control Board, Delhi**

Dated: 16/08/2021

**Subject: Status report under Hon'ble NGT Southern Zone, Chennai order dated 29.07.2021 in the matter of Kankana Das, Kolkata Vs UOI and others (OA No. 159/2021)**

### **Introduction:**

The Hon'ble NGT (SZ), Chennai in the matter of OA No. 159 of 2021 issued an order dated 29.07.2021, which inter-alia states that

*“The Central Pollution Control Board and State Pollution Control Boards of Tamil Nadu, Karnataka and Telangana and the respective State Governments through their Environment Secretary are directed to file independent statements and reports regarding the action taken by them for preparing the State Action Plan as envisaged by in National Clean Air Programme (NCAP) Plan Program and what is the present stage of its implementation and how it is being effectively monitored and implemented by the regulators and if there is any gap, what is the action taken by the respective State Governments for filling the gap and fully implement the scheme within the respective States.*

*The above officials are directed to file this report to this tribunal on or before 03.09.2021.....”*

### **Action taken by CPCB:**

- As per NCAP document MoEF&CC/CPCB are required to formulate Guidelines for the preparation of the State Action Plan. In this regard, CPCB shared an indicative template for the preparation of the State Action Plan for improvement of air quality, developed by the Ministry of Environment Forest and Climate Change (MoEF&CC),

with respective stakeholders (SPCBs/PCCs and National Knowledge Network- an advisory group to CPCB under NCAP) for their inputs/comments.

- CPCB also conducted a meeting with National Knowledge Network to discuss the said template for the preparation of the State Action Plan on 05-08-2021.
- Under NCAP, one of the main focus is on convergence of efforts at city, state and national level including various departments and ministries. In this regard, CPCB and MoEFCC are in the process of developing templates of line Ministries (i.e. Ministry of New & Renewable Energy, Ministry of Heavy Industries, Ministry of Agriculture and Farmers' Welfare, Ministry of Housing and Urban Affairs, Ministry of Petroleum and Natural Gas and Ministry of Road Transport and Highways) to meet the objectives of NCAP. These templates have been finalized in consultation with SPCBs/PCCs.

Further, it is submitted that the delay in the formulation of Guidelines for the preparation of the State Action Plan is due to the COVID- 19 pandemic situation in the country.

CPCB in consultation with MoEF&CC and after considering inputs of all States shall formulate the Guideline for preparation of State Action Plan within 2 months.

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**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SOUTHERN ZONE)  
CHENNAI**

**Original Application No. 159 OF 2021  
(SZ)**

**IN THE MATTER OF:**

Kankana Das

... Applicant

Versus

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... Respondents

**STATUS REPORT FILED ON  
BEHALF RESPONDENT NO. 2,  
CENTRAL POLLUTION CONTROL  
BOARD (CPCB)**

**Advocate P. Jayalakshmi**

**COUNSEL FOR CPCB**